CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P.No.393/99

IN

0.A.No.2025/94

New Delhi: this the 31 day of August, 2000.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

HON'BLE DR.A.VEDAVALLI, MEMBER (J)

Harnam Singh Chawla, S/o Shri Makhan Singh Chawla, Raj Bhasha Adhikari (Hindi Officer), Northern Railway, Baroda House, New DelhiApplicant.

(By Advocate: Shri B.S.Mainee)

Versus

- 1. Shri D.P. Tripathi,
 Secretary,,
 Ministry of Railways,
 (Railway Board),
 Rail Bhawan,
 Raisina Road,
 New Delhi
- 2. Shri S.P.Mehta, General Manager, Northern Railway, Haroda House, New Delhi

....Respondents.

(By Advocate: Mrs. Meera Chhibber).

ORDER

Mr.S.R.Adige, VC(A)

Heard both sides on C.P. No. 393/99.

The Tribunal's direction dated 27.7.99 in OA $\sim hvas$ No.2025/94/to refix applicant's pay notionally w.e.f. 19.4.66 in the scale of \sim 325-425/1600-2660 and the corresponding revised scale from 1.1.73 to 1.1.86 and give him notional benefits from 7.10.92 and on the basis of the above refixation of pay, extend the enhanced retiral benefits due to him. That

been expressed, the C.P. does not shring

Shri Mainee has contended that respondents should also have refixed applicant's pay in the scale of Rs.2000-3500 w.s.f. 28.10.76 consequent to the promotion granted to Shri Mathur in that scale with effect from that date, but there is no such direction contained in the impugned order dated 27.7.99 and in a C.P. we cannot traverse beyond those directions.

Under the circumstance, giving leave to applicant to agitate any further grievance in accordance with law, if so advised, the C.P. is dismissed.

No tices discharged.

(DR.A. VEDAVALLI)
MEMBER (J)

(S.R.ADIGE) VICE CHAIRMAN (A).

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